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* IN THE HIGH COURT OF DELHI AT NEW DELHI

% Date of Decision: 12.08.2025

+ <u>CRL.M.C. 5496/2025</u>

CHETAN MANCHANDAPetitioner

Through: Mr. Rakesh Kumar, Advocate

versus

STATE (GOVT. OF NCT OF DELHI) AND ANR.Respondents

Through: Mr. Nawal Kishore Jha, APP for the

State with W/SI Shiksha, PS

Bindapur

Mr. Linkon Goswami, Advocate for complainant/R-2 with R-2 in person.

CORAM: JUSTICE GIRISH KATHPALIA

JUDGMENT (ORAL)

- 1. Petitioner seeks quashing of case FIR No. 571/2016 of PS Bindapur, Delhi for offence under Section 498A/377/323/506 IPC on the ground that the complainant *de facto* (*respondent no.*2) has compromised the disputes with the petitioner.
- 2. The respondent no. 2, appearing in person with her counsel and identified by IO/SI Shiksha accepts notice. Learned APP accepts notice and submits that State has no serious objection to this petition.
- 3. I have spoken with respondent no. 2 in person, who states that she has compromised all disputes with the petitioner and marriage between the two

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now stands dissolved by way of a decree of divorce. It is stated by respondent no. 2 that the parties have a daughter, presently aged 9 years and she is in custody of respondent no. 2. Petitioner does not want to visit daughter of the parties. Respondent no. 2 submits that towards full and final settlement she has received the entire amount, including the last instalment of Rs. 2,50,000/- by way of demand draft in her name and Rs. 2,50,000/- by way of FDR in the name of her daughter. Respondent no. 2 submits that now nothing is due from petitioner. It is further stated by respondent no. 2 that she does not wish to prosecute the petitioner.

- 4. In view of the above circumstances, I am satisfied that it would be in the interest of justice not to push the parties through trial.
- 5. Therefore, the petition is allowed and FIR No. 571/2016 of PS Bindapur, Delhi for offence under Section 498A/377/323/506 IPC and proceedings arising out of the same are quashed. Pending application stands disposed of.

GIRISH KATHPALIA (JUDGE)

AUGUST 12, 2025 'rs'